

reply given to Starred Question No. 1276 on the 9th September, 1959 regarding bogus registration of plots in the office of the Settlement Commissioner (Government Built Property), New Delhi and state the further action taken in the matter?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Steps are being taken to cancel the lease deeds and the official found responsible is being prosecuted.

Shri Amjad Ali: May I know for how long this process of bogus registration is likely to continue?

Shri P. S. Naskar: We deal with cases that come to our notice immediately.

News Agencies

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*21 { Shri Tangamani:
Shri Radha Raman:

The Minister of Information and Broadcasting be pleased to refer to the reply given to Short Notice Question No 16 on the 12th September, 1959 and state:

(a) whether the applications received from the News Agencies for recognition have since been considered;

(b) if so, the decision taken thereon; and

(c) the names of the News Agencies which have been granted recognition?

The Minister of Information and Broadcasting (Dr. Kekar): (a) Only two applications were received by Government, one of which has been withdrawn for redrafting according to the conditions laid down by Government. The other is an application for expansion of service.

(b) and (c). No question of recognition arises. Government has only laid down conditions for the simple purpose of granting certain special facilities for communication.

Shri Tangamani: May I know the names of the news agencies which have been granted recognition by the Government?

Shri A. C. Joshi: I require notice for this question.

श्री ब्रजराज सिंह: क्या पार्लियामेंटरी सेक्रेटरी महोदय को मायूस है कि हिन्दुस्तान समाचार समिति हिन्दी के टेलिप्रिन्टर की सरकार से कई सत्रों से मांग कर रही है, सरकार के पास यह मशीन मौजूद है और जो शर्तें सरकार ने निर्धारित की हैं उन को भी समाचार समिति पूरा करती है, लेकिन उसको टेलिप्रिन्टर नहीं दिया जा रहा है ?

Shri Raghunath Singh: What is the reply? We want to know the reply.

Mr Speaker: The Question Hour is over.

Shri Braj Raj Singh: May I submit that this is a way of evading the question? This should be allowed to be answered.

Shri Muhammed Elias: With regard to the adjournment motion that we have given notice of, we are not raising it but we would like to submit ..

Mr. Speaker: Order, order. The hon Member should not interrupt like this. The Question Hour is over. I can only say that hon Ministers should try to be here during Question Hour, unless, of course, the other House is also sitting. Now the hon. Parliamentary Secretary is not able to answer the question. So, I expect, and the hon. Members here expect, the hon. Minister to be present here to answer the questions and not to create the impression that there is anything to be avoided or evaded. I do not think such allegations ought to be made. (Interruptions). Order, order. I would request all hon. Ministers to be present, as far as possible.

Shri Tangamani: The last question has not been answered.

Mr. Speaker: I will allow this question another time.

Shri Vajpayee: I request that Starred Question No. 30 may be taken up now.

Mr. Speaker: Not now.